

**IN THE INCOME TAX APPELLATE TRIBUNAL
(DELHI BENCH: 'C': NEW DELHI)**

**BEFORE SHRI H.S. SIDHU, JUDICIAL MEMBER
AND
SHRI ANADEE NATH MISSHRA, ACCOUNTANT MEMBER**

**ITA No:- 2790/Del/2017
(Assessment Year: 2012-13)**

Income Tax Officer (E), Ward-1(2), E-2 Block, Room No. 2417, 24 th Floor, Pratyaksh Kar Bhawan, Civic Centre, Jawahar Lal Nehru Marg, New Delhi-110002,	Vs.	Institute of Road Traffic Education, B-128, DDA Sheds, Okhla Industrial Area, Phase-I, New Delhi-110020.
PAN No: AAATI2776D		
APPELLANT		RESPONDENT

Revenue by : Sh. K. Hauthang, Sr. DR
Assessee by : Sh. Abhishek Anand, Adv.

ORDER

PER: ANADEE NATH MISSHRA, AM

This appeal by the Revenue is filed directed against the order of Ld. CIT(A)-40, Delhi, dated 08.02.2017 for Assessment Year 2012-13.

(2) Admittedly, the tax effect in the Departmental Appeal is less than Rs.20 lakhs. Vide Circular No. 3 of 2018 dated 11.07.2018 issued by Central Board of Direct Taxes (CBDT) under section 268A of the I.T. Act, it has been directed that Department shall not file appeal before the Tribunal in case where the tax effect

does not exceed the monetary limit of Rs.20 lakhs. It is also directed that this instruction will apply retrospectively to the pending appeals and appeals to be filed henceforth in the Tribunal. It is also directed in this Circular, that pending appeals below the specified tax effect may be withdrawn/not pressed. Learned Sr. DR, who appeared on behalf of Revenue, did not press the appeal in view of the aforesaid Circular of CBDT. We may also note that this appeal of Revenue would not fall within the exceptions provided in the aforesaid Circular. In the result, the Departmental Appeal is not maintainable, in view of aforesaid CBDT Circular. The Appeal of Revenue is dismissed as withdrawn/not pressed by the Learned Sr. DR. We clarify that Revenue will be at liberty to file a miscellaneous application seeking recall of this order for restoration of the appeal, if it is found that the appeal of Revenue is not covered by aforesaid CBDT Circular.

(3) In the result, appeal of the Revenue is dismissed, for statistical purposes.

Order pronounced in the open court on 04/10/2018

Sd/-
(H.S. SIDHU)
JUDICIAL MEMBER

Sd/-
(ANADEE NATH MISSHRA)
ACCOUNTANT MEMBER

Dated: 04.10.2018

Pooja/-

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI

Date of dictation	04/10/2018
Date on which the typed draft is placed before the dictating Member	04/10/2018
Date on which the typed draft is placed before the Other Member	
Date on which the approved draft comes to the Sr. PS/PS	4.10.2018
Date on which the fair order is placed before the Dictating Member for pronouncement	4.10.2018
Date on which the fair order comes back to the Sr. PS/PS	4.10.2018
Date on which the final order is uploaded on the website of ITAT	
Date on which the file goes to the Bench Clerk	
Date on which the file goes to the Head Clerk	
The date on which the file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the Order	